

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 170/TT/2018**

**Subject** : Approval of transmission tariff from anticipated COD to 31.3.2019 for “NLC- Karaikal 230 kV D/c line (through LILO of the 230 kV Neyveli- Bahour S/c line at Karaikal) under NLC- Karaikal 230 kV D/c line” in Southern Region

**Date of Hearing** : 23.10.2018

**Coram** : Shri P.K. Pujari, Chairperson  
Dr. M. K. Iyer, Member

**Petitioner** : Power Grid Corporation of India Limited

**Respondents** : Karnataka Power Transmission Corporation Ltd. (KPTCL)  
and 16 others

**Parties present** : Shri S. K. Venkatesan, PGCIL  
Shri S. S. Raju, PGCIL  
Shri V. P. Rastogi, PGCIL

**Record of Proceedings**

The representative of the petitioner submitted that the instant petition is filed for determination of tariff of “NLC- Karaikal 230 kV D/C line (through LILO of the 230 kV Neyveli- Bahour S/C line at Karaikal) under NLC- Karaikal 230 kV D/C line” in Southern Region from its COD to 31.3.2019. He submitted that the instant assets were scheduled to be put into commercial operation on 20.11.2017 as per the Investment Approval dated 20.7.2016. The instant asset is ready for commercial operation with effect from 1.10.2018 and there is a time over-run of 10 months and 10 days in commissioning of the instant asset. He further submitted that though asset was ready on 1.10.2018 it could not be terminated at Karaikal switchyard because of the non-readiness of the switchyard under the scope of the Puducherry Electricity Department and hence sought approval of the COD of the asset under proviso (ii) of Regulation 4(3) of the 2014 Tariff Regulations. The representative of the petitioner further requested to grant AFC in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for inclusion in PoC computation.

2. The Commission observed that it would like to hear Puducherry Electricity Department on the issue of non-commissioning of the Karaikal switchyard under its



scope before approving COD and grant of AFC for inclusion in PoC charges. Accordingly, directed Puducherry Electricity Department to file its reply in the matter, especially on the petitioner's prayer for approval of COD under Regulation 4(3) of the 2014 Tariff regulations.

3. The Commission further directed the petitioner to submit the following information, on affidavit by 19.11.2018 with an advance copy to the respondents:-

- (i) In support of commercial operation, the actual COD of the asset, RLDC, CEA Certificate, CMD Certificate and revised tariff forms.
- (ii) Whether the COD is claimed under proviso (ii) of Regulation 4(3) of the 2014 Tariff Regulations or clause 6.3A(4)(iv) of IEGC (fourth amendment) Regulations, 2016.
- (iii) Details of time over-run and chronology of activities alongwith documentary evidence as per the format given below:-

Sl. No.	Activity	Schedule		Actual		Remarks if any
		From	to	From	to	
1	Investment approval by board					
2	LOA					
3	Supplies					
4	Foundation					
5	Tower erection					
6	Stringing					
7	Testing and Commissioning					

- (iv) Basis of appointment of FR cost of the asset covered in the instant petition.

3. The Commission directed the respondents to file their reply by 3.12.2018 with an advance copy to the petitioner who shall file their rejoinder, if any, by 10.12.2018. The Commission further directed the parties to comply with the above directions within the specified timeline and observed that no extension of time shall be granted.

4. The next date of hearing will be intimated to the parties in due course of time.

By order of the Commission

sd/-  
(T. Rout)  
Chief (Law)

